

**Customs, Excise & Service Tax Appellate Tribunal,
West Zonal Bench : Ahmedabad**

REGIONAL BENCH - COURT NO. 3

Service Tax Appeal No. 12971 of 2019

(Arising out of OIA-VAD-EXCUS-001-APP-323-325-2019-20 dated-17/09/2019 passed by Commissioner (Appeals) Commissioner of Central Excise, Customs and Service Tax-VADODARA-I)

BODAL CHEMICALS LTD

.....Appellant

Unit-Iii, 795 To 803,804,807,832, Main Road, Padra,
Dudhwada, Village: Karkhadi, Taluka: Padra
Vadodara, Gujarat

VERSUS

C.C.E. & S.T.-VADODARA-I

.....Respondent

1st Floor...Central Excise Building,
Race Course Circle, Vadodara,
Gujarat, 39000

APPEARANCE:

Shri. N.K.Tiwari, Consultant for the appellant

Shri. J A Patel, Superintendent (Authorized Representative) for the Respondent

**CORAM: HON'BLE MEMBER (JUDICIAL), MR. RAMESH NAIR
HON'BLE MEMBER (TECHNICAL), MR. RAJU**

DATE OF HEARING : 24.06.2022

DATE OF DECISION: 24.06.2022

The appeal is disposed of. For order, see order of date in Service Tax Appeal No. 12969 of 2019.

**(RAMESH NAIR)
MEMBER (JUDICIAL)**